

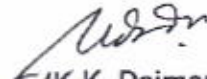
No.9/02/2016-FT(Coord)
Government of India
Ministry of Commerce and Industry
Department of Commerce
Udyog Bhawan, New Delhi

Dated the 9th September, 2016

OFFICE MEMORANDUM

Subject:-CCS(CCA) Rules, 1965 – Guidelines regarding prevention of sexual harassment of women at the workplace – forwarding reference for suitable necessary action - reg.

The undersigned is directed to enclose herewith copy of O.M. No. 11012/5/2016-Estt.A-III Dated 2nd August, 2016 received from Department of Personnel & Training, on the subject mentioned above for necessary action and appropriate action.


(K.K. Daimary)
Deputy Secretary
Tel No. 23063268

Encl: As above

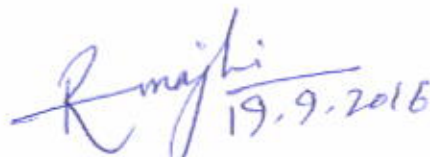
AS(AKB) AS&FA AS (AM) AS(AVC)

DG(DGFT) DG(DGS&D)(Fax 43583707, 43583701)

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EA(SD) EA(RD) EA(AM)

CCA (Commerce)

Copy for information to: - PSO to CS


19.9.2016
FTDO (RS)
O&M

F-20016/1/2016-E-III
Government of India
Ministry of Commerce & Industry
Department of Commerce

Udyog Bhawan, New Delhi
Dated the 26 August, 2016

OFFICE MEMORANDUM

Subject: CCS (CCA) Rules, 1965 – Guidelines regarding prevention of sexual harassment of women at the workplace - forwarding reference for suitable necessary action

The undersigned is directed to forward herewith O. M. No. 11012/5/2016-Estt.A-III dated 02.08.2016 (in original) received from DoP&T on the subject stated above for information and necessary action.

Encl: as above

Nenu.
26/8/16

(Narendra Kumar)
Under Secretary to the Government of India
Tele: 011-23061508

To

- i) Women Cell
[Attention: Shri Praveen Sharma, Under Secretary]
D/o Commerce, Udyog Bhawan
- ii) FT (Coord) Division
[kind attention: Shri K. K. Daimary, Deputy Secretary]
D/o Commerce, Udyog Bhawan

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R (4-1)
Smt. Mishra
1372/Pt card
21/8/16

F. No. 11012/5/2016-Estt.A-III
Government of India
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel & Training
Establishment Division

North Block, New Delhi - 110001
Dated August 2, 2016

OFFICE MEMORANDUM

Subject: Central Civil Services (Classification, Control and Appeal) Rules 1965 – Guidelines regarding prevention of sexual harassment of women at the workplace— regarding

Undersigned is directed to say that following enactment of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 [SHWW (PPR) Act] and notification of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Rules, 2013 [SHWW (PPR) Rules] on 09.12.2013, the Government notified the amendments to Central Civil Services (Conduct) Rules 1964 and Central Civil Services (Classification, Control and Appeal) Rules, 1965. The amendments and other salient features of the Act/ Rules was brought to the notice of all concerned vide Office Memorandum No. 11013/02/2014-Estt.A-III dated 27.11.2014.

2. Section 18 (1) of the SHWW(PPR) Act, 2013 provides that any person aggrieved with the recommendations made under sub-section (2) of section 13 or under clause (i) or clause (ii) of sub-section (3) of section 13 or sub-section (1) or sub-section (2) of section 14 or section 17 or non-implementation of such recommendations may prefer an appeal to the court or tribunal in accordance with provisions of the service rules applicable to said person or where no such service rules exist then, without prejudice to the provisions contained in any other law for the time being in force, the person aggrieved may prefer an appeal in such manner as may be prescribed.

3. In accordance with Section 18(1) of the SHWW (PPR) Act, 2013, it has been decided that in all cases of allegations of sexual harassment, the following procedure may be adopted:

Where a Complaint Committee has not recommended any action against the employee against whom the allegation have been made in a case involving allegations of sexual harassment, the Disciplinary Authority shall supply a copy of the Report of the Complaint Committee to the complainant and shall consider her representation, if any submitted, before coming to a final conclusion. The representation shall be deemed to be an appeal under section 18(1) of the Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.

Neer.
10/8/16
SO (E-III)

Contd.....

4. All Ministries/ Departments/Offices are requested to bring the above guidelines to the notice of all Disciplinary Authorities under their control. All cases, where final orders have not been issued may be processed as per these guidelines.
5. Hindi version will follow.


(Mukesh Chaturvedi)
Director (E)
Tele: 2309 3176

To
✓ The Secretaries of All Ministries/Departments (as per the standard list)

Copy to:

1. President's Secretariat, New Delhi.
2. Vice-President's Secretariat, New Delhi.
3. The Prime Minister's Office, New Delhi.
4. Cabinet Secretariat, New Delhi.
5. Rajya Sabha Secretariat/Lok Sabha Secretariat, New Delhi.
6. The Comptroller and Auditor General of India, New Delhi.
7. The Secretary, Union Public Service Commission, New Delhi.
8. The Secretary, Staff Selection Commission, New Delhi.
9. All attached offices under the Ministry of Personnel, Public Grievances and Pensions.
10. Secretary, National Council (JCM), 13, Feroze Shah Road, New Delhi.
11. CVOs of all Ministries/Departments.
12. ADG (M&C), Press Information Bureau, DoP&T
13. NIC, Department of Personnel & Training, North Block, New Delhi (for uploading the same on the website of this Ministry under the Head OMs & Orders → Establishment → CCS (CCA) Rules and "What is new".
14. Hindi Section, DoP&T